

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2019

Subject : Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the order dated 3.12.2018 passed in Petition No.242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest.

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Aryan MP Power Generation Pvt. Ltd. (AMPPGPL)

Respondent : Powergrid Corporation of India Limited (PGCIL)

Parties Present : Ms. Matrugupta Mishra, Advocate, AMPPGPL
Shri Nipun Dave, Advocate, AMPPGPL
Ms. Ritika Singhal, Advocate, AMPPGPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Bhaskar Wagh, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent submitted that the Respondent is in discussion to resolve the issue involved and requested for some additional time in this regard. The learned counsel for the Petitioner did not object to the said request. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 8.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**